

TRIPURA GAZETTE



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PART-IV-- Bills introduced in the Tripura Legislative Assembly, Report of Selection Committees presented or to be presented to that Assembly ; and Bills published before introduction in that Assembly.

**TRIPURA LEGISLATIVE ASSEMBLY
SECRETARIAT
NEW CAPITAL COMPLEX
AGARTALA, TRIPURA, PIN - 799 010
[Fax : (0381) 241 4095/9654]**

No.F.7(12-20)-LA/2019.

Dated, Agartala the 1st September, 2019.

NOTIFICATION

“ As required under Rule 117 of the Rules of Procedure and Conduct of Business in the Tripura Legislative Assembly, “**The Salaries, Allowances, Pension and Other Benefits of the Ministers, Speaker, Deputy Speaker, Leader of Opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) (Fifth Amendment) Bill, 2019 (The Tripura Bill No. 6 of 2019)**” as introduced in the Assembly on the **30th August, 2019** is published in the Tripura Gazette.”


(**S. Sikdar**)
Secretary
Tripura Legislative Assembly

The Tripura Bill No. 6 of 2019

THE SALARIES, ALLOWANCES, PENSION AND OTHER BENEFITS
OF THE MINISTERS, SPEAKER, DEPUTY SPEAKER, LEADER OF
OPPOSITION, GOVERNMENT CHIEF WHIP AND THE MEMBERS OF THE
LEGISLATIVE ASSEMBLY (TRIPURA)
(FIFTH AMENDMENT) BILL, 2019

A
BILL

to further amend 'The salaries, allowances, pension and other benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) Act, 2008'.

BE it enacted by the Tripura Legislative Assembly in the Seventieth year of the Republic of India as follows:-

Short Title & Commencement	1. (i) This may be called " The Salaries, Allowances, Pension and other Benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) (Fifth Amendment) Bill, 2019 ";																
	(ii) It shall come into force on the date of its publication in the Tripura gazette.																
Amendment of Section 2	2. (i) Clause (g) of Section 2 of the Salary, Allowances, Pension and Other benefits of the Ministers, Speaker, Deputy Speaker, Leader of Opposition, Government Chief Whip and the Members of the Legislative assembly (Tripura) Act, 2008 (here-in-after referred to as the Principal Act) shall be substituted with the following- “(g) “Family” in relation to Ministers, Speaker, Deputy Speaker, Leader of Opposition, Government Chief Whip and the Members of the Legislative Assembly means his or her spouse residing with him or her and legitimate children, step children and parents, residing with and wholly dependent on him or her;”																
	(ii) In sub-section (k) of Section 2 of the ‘Principal Act’, the expression ‘Minister of State’ shall be substituted by the expression ‘Deputy Chief Minister and Minister of State’.																
Amendment of Section 3 (Salaries)	3. Section 3 of the Principal Act, shall be substituted with the following :- “3. There shall be paid salaries per month to – <table><tbody><tr><td>(i) Chief Minister</td><td>- ₹ 53,630/-</td></tr><tr><td>(ii) Deputy Chief Minister</td><td>- ₹ 52,630/-</td></tr><tr><td>(iii) Minister</td><td>- ₹ 51,780/-</td></tr><tr><td>(iv) Speaker</td><td>- ₹ 51,780/-</td></tr><tr><td>(v) Leader of Opposition</td><td>- ₹ 51,780/-</td></tr><tr><td>(vi) Government Chief Whip</td><td>- ₹ 51,780/-</td></tr><tr><td>(vii) Deputy Speaker</td><td>₹ 50,510/-</td></tr><tr><td>(viii) A Member of Legislative Assembly</td><td>- ₹ 48,420/-”</td></tr></tbody></table>	(i) Chief Minister	- ₹ 53,630/-	(ii) Deputy Chief Minister	- ₹ 52,630/-	(iii) Minister	- ₹ 51,780/-	(iv) Speaker	- ₹ 51,780/-	(v) Leader of Opposition	- ₹ 51,780/-	(vi) Government Chief Whip	- ₹ 51,780/-	(vii) Deputy Speaker	₹ 50,510/-	(viii) A Member of Legislative Assembly	- ₹ 48,420/-”
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(viii) A Member of Legislative Assembly	- ₹ 48,420/-”																
Amendment of Section 4 (Sumptuary allowances)	4. Section 4 of the Principal Act, shall be substituted with the following:- “4. There shall be paid sumptuary allowances per month to –																

(i) Chief Minister	- ₹ 6,832/-
(ii) Deputy Chief Minister	- ₹ 5,704/-
(iii) Minister	- ₹ 5,704/-
(iv) Speaker	- ₹ 5,704/-
(v) Leader of Opposition	- ₹ 5,704/-
(vi) Government Chief Whip	- ₹ 5,704/-
(vii) Deputy Speaker	- ₹ 5,704/-

Insertion of Section 4A. (Hospitality Allowance)	5.	After Section 4 of the Principal Act, a new Section '4A' shall be inserted as follows:- "4A. <i>There shall be paid hospitality allowances per month to –</i> (i) Chief Minister - ₹ 7,000/- (ii) Deputy Chief Minister - ₹ 6,000/- (iii) Minister - ₹ 5,000/- (iv) Speaker - ₹ 5,000/- (v) Leader of Opposition - ₹ 5,000/- (vi) Government Chief Whip - ₹ 5,000/- (vii) Deputy Speaker - ₹ 5,000/-"
Amendment of section 5 (Conveyance Allowances)	6.	(i) In section 5 of the Principal Act, - In sub-section (1)(a)(i), regarding the Conveyance allowances of Ministers, Speaker, Dy. Speaker, Leader of Opposition and Govt. Chief Whip, the expressions "₹2,155/- (Rupees Two Thousand one hundred fifty-five)" will be substituted with the expressions "₹4,310/- (Rupees four thousand three hundred ten)"; (ii) In sub-section (1)(b), regarding the Conveyance allowances of the above who use own vehicle, the expressions "₹1,625/- (Rupees One thousand six hundred twenty-five)" will be substituted with the expressions "₹3,250/- (Rupees three thousand two hundred fifty)"; (iii) In sub-section (2), regarding the Conveyance allowance of a Member, the expressions "₹4,750/- (Rupees Four Thousand seven hundred Fifty)" shall be substituted with the expressions "₹9,500/- (Rupees nine thousand five hundred)".
Amendment of Section 7 (TA and DA of Member)	7.	In section 7 of the Principal Act, - (i) In the proviso to sub-section (1), regarding the road mileage entitlement of a Member, the expressions "₹12/- (Rupees Twelve)" shall be substituted with "₹24/- (Rupees Twenty four)"; (ii) In Clause (i) of sub-section (3), regarding the rate of daily allowances inside the state of Tripura for a Member, the expressions "₹510/- (Rupees Five hundred ten)" shall be substituted with the expressions "₹700/- (Rupees Seven hundred)"; (iii) In Clause (ii) of sub-section (3), regarding the rate of daily allowances outside the state of Tripura for a Member, the expressions "₹610/- (Rupees Six hundred ten)" shall be substituted with the expressions "₹900/- (Rupees Nine hundred)";
Amendment of Section 8 (Annual Travel Facility)	8.	(i) Clause (b) of Section 8 of the Principal Act, shall be substituted with the following- "(b) first class or A.C two tier train fare for 7500 km for self, spouse and any two of the dependant members of the family, as defined in section 2(g) of the Act or two companions, not exceeding four persons in total, once in a year; (ii) In the Proviso to Section 8 of the Principal Act, after the expression

		‘Chief Minister’, the expression “ Deputy Chief Minister, ” shall be inserted.
Amendment of Section 10 (Constituency Allowances)	9.	In Section 10 of the Principal Act, the expressions “₹5,970/- (Rupees Five Thousand nine hundred seventy)” shall be substituted with the expressions “₹11,940/- (Rupees eleven thousand nine hundred forty)”.
Amendment of Section 11 (Postal Allowances)	10.	In sub-section (1) of Section 11 of the Principal Act, the expressions “₹ 1,970/- (Rupees One Thousand nine hundred seventy)” shall be substituted with the expressions “₹3,940/- (Rupees three thousand nine hundred forty)”.
Insertion of Section 11A. (Attendance Allowance)	11.	After Section 11 of the Principal Act, a new Section ‘11A’ shall be inserted as follows:- “ 11A. A member other than a Minister, Speaker, Deputy Speaker, Leader of Opposition and Government Chief Whip, shall be entitled to engage an Attendant of his choice and such Attendant shall get monthly pay at such rate as permissible to an attendant to the Secretary to the State Government. ”
Amendment of Section 12 (Telephone Facilities & Allowances)	12.	In sub-section (2) of Section 12 of the Principal Act, the expression “₹ 3370/- (Rupees Three thousand three hundred seventy)” shall be substituted with the expressions “₹6,740/- (Rupees six thousand seven hundred and forty)”.
Amendment of Section 15 (H.R.Allowance)	13.	In sub-section (2) of Section 15 of the Principal Act, the expression “₹2,151/- (Rupees Two thousand one hundred fifty-one)” shall be substituted with the expressions “₹4,302/- (Rupees four thousand three hundred and two)”.
Amendment of Section 17 (Pension)	14.	In section 17 of the Principal Act, - (i) In sub-section (1), the expression “₹17,250/- (Rupees Seventeen thousand two hundred fifty)” shall be substituted with the expression “₹34,500/- (Rupees thirty-four thousand five hundred)” and the expression “a period of not less than [four years] whether Continuous or not” shall be substituted with the expression “ any period ”; (ii) In the proviso to sub-section (1), the expression “so however that in no case the pension payable to such person shall exceed Rs.21,505/- (Rupees Twenty one thousand five hundred five)” shall be deleted;
Amendment of Section 18 (Family Pension)	15.	In sub-section (1) of Section 18 of the Principal Act, the expression “₹11,500/- (Rupees Eleven thousand five hundred)” shall be substituted with the expressions “₹25,000/- (Rupees twenty-five thousand)”.
Amendment of Section 19 (Spl. Allowance of Ex-Chief Minister)	16.	In sub-section (1) of Section 19 of the Principal Act, the expression “₹1,440/- (Rupees One thousand four hundred forty)” shall be substituted with the expressions “₹2,880/- (Rupees two thousand eight hundred eighty)” and the expression “a period of four years or more either during the period of Union Territory or the Statehood” shall be substituted with the expression “ any period ”.
Amendment of Section 20 (Medical Treatment of Ex-	17.	In Section 20 of the Principal Act, the following Explanations shall be added- “Explanations: (i) for the purpose of this Section, ‘ex-member’ includes a member of the Tripura Legislative Assembly who had served as such for any period;

Member And Spouse)

- (ii) the spouse, wholly dependent son and dependant unmarried or dependant divorced daughter of the ex-members shall be entitled to the medical treatment;
- (iii) the spouse of a deceased member shall be entitled to the medical treatment;
- (iv) the word 'SPOUSE', as appears in the marginal note of this Section, shall be substituted with the word 'FAMILY'.

Amendment of Section 21
(Advance for construction or purchase of residence)

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In sub-section (1) of Section 21 of the Principal Act, the expression "Rs.15.00 lakhs (Rupees fifteen lakh)" shall be substituted with the expressions "**₹25.00 lakh (Rupees twenty five lakh)**".

STATEMENT OF OBJECTS AND REASONS

Upward modification of the salaries, allowances, pensions and other financial benefits of the Chief Minister, Deputy Chief Minister, other Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip, Members and the ex-Members of the Legislative Assembly was lastly enhanced in the first part of the year 2016 and is overdue. In fact, the pay structure of the aforesaid functionaries is lowest, not only in the North-eastern states, but also in the country. During this time, the price index has increased and it is required to proportionately enhance the pay structure of these functionaries. Hon'ble Chief Minister, Deputy Chief Minister, Ministers, Speaker, Leader of Opposition, Govt. Chief Whip, Dy. Speaker, Member of Legislative Assembly devote the golden period of their lives in serving the people. Therefore, the people of the State through this Assembly increase this minimum required pay and allowances of those functionaries.

The Salaries, Allowances, Pension and other Benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) (Fifth Amendment) Bill, 2019 (The Tripura Bill No.6 of 2019) therefore, seeks to raise their salaries, allowances, pensions and other financial benefits of the Chief Minister, Deputy Chief Minister, other Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip, Members and the ex-Members of the Legislative Assembly.

TECHNICAL REPORT

The subject matter of the Bill is relatable to entry 38 of the State List (List II) of the Seventh Schedule to the Constitution of India and therefore the State Legislature is competent to make a law on this subject. The provisions of the Bill are not repugnant to any provision of any central Act or the Constitution of India. This is a Financial Bill, as it will involve expenditure from the Consolidated Fund of the State. Therefore, it will require recommendation of the Governor for consideration of the Bill under clause (3) of Article 207 of the Constitution of India. The Bill does not attract proviso to clause (b) of Article 304 of the Constitution and therefore it shall not require previous sanction of the President for introduction or moving of the Bill.

Financial memorandum

The Bill, if enacted and brought into operation, shall involve annual expenditure of Rs.5.84 Crore approximately from the consolidated fund of the State and an amount of Rs.3.36 Crore approximately for the rest of the Financial Year, if given effect from 1st Sept., 2019.